

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.

O.A. No. 437 of 2005

Date of order : 19 th July, 2005

C O R A M

Hon'ble Shri D.R. Tiwari, Member (A)
Hon'ble Ms. Sadhna Srivastava, Member (J)

Sudama Singh
Vs.
Bharat Sanchar Nigam Limited and others.

Counsel for the applicant : Shri S.K. Singh
Counsel for the respondents : Shri V.M.K. Sinha.

O R D E R (Oral)

By D.R. Tiwari, M (A) :-

Heard learned counsel for the applicant. The grievance of the applicant is against BSNL which has not yet been notified under Section 14 (2) of the A.T. Act, and this Tribunal is not competent to entertain and try this case.

2. In view of this, the learned counsel for the applicant seeks permission to withdraw this OA with liberty to approach appropriate forum.

3. As prayed, the applicant is permitted to withdraw this application. The present OA is dismissed as withdrawn, with liberty to the applicant to seek remedy before appropriate forum.

[S. Srivastava] M [J]


[D.R. Tiwari] M [A]

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